

(c) Rs. 322.617 lakhs are allocated, during the current year to the State of Government of Gujarat. No amount has been released so far as an unspent balance of Rs. 135.49 lakhs during the last year is available with the State Government.

[English]

REJECTION OF DRDO SCHOLARSHIPS

2018. Shri Ram Naik : Will the Prime Minister be pleased to state :

(a) whether some aerospace engineering students of the Indian Institute of Technology (IIT), Madras have rejected scholarships offered by the Defence Research and Development Organisation (DRDO);

(b) if so, the reasons therefor; and

(c) the steps proposed to be taken to make these scholarships attractive ?

The Minister of State in the Ministry of Defence and Minister of State in the Ministry of Parliamentary Affairs (Shri Mallikarjun) : (a) No Sir. However Aeronautical Research & Development Board (AR & DB), a National Body instituted for promoting aeronautical education and research, introduced in 1993, a scholarship scheme for attracting undergraduate aeronautical students for induction as scientists in the scientific departments of the Government of India. This scheme was followed by many IITS and 2 other institutions, which have aeronautical education. This scheme is fully subscribed in three of these institutions including IIT, Kharagpur.

(b) Does not arise.

(c) The scholarships are proposed to be made more attractive through propagating availability of good opportunities and challenges as designers and researchers of state-of-the-art and futuristic aero-space systems to students after completion of the course.

IAS ON DEPUTATION TO NON-CENTRAL GOVERNMENT ORGANISATIONS

2019. Shri Anadi Charan Das : Will the Prime Minister be pleased to state :

(a) whether the Government are aware that many IAS officers who were sent on deputation to the Non-Central Government organisations are working on the posts other than those for which their deputations were approved by the Appointment Committee of Cabinet;

(b) if so, the details thereof;

(c) whether it is permissible under the rules; and

(d) if not, the action taken of proposed to be taken against those officers ?

The Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State

in the Ministry of Parliamentary Affairs (Shrimati Margaret Alva) : (a) to (d) Deputation of IAS officers to Non-Central Government Organisations such as NGOs, International Organisations (excluding captive posts) and State to State inter-cadre deputation do not require approval of ACC. However, since July 1995 it has been decided that inter cadre deputation would require the approval of ACC. In view of this position, the question of violation of orders of ACC does not arise.

SAND SEPARATION COMPLEX

2020. Shri Gopi Nath Gajapathi : Will the Prime Minister be pleased to state :

(a) whether there is any proposal to set up a sand separation complex in Orissa in collaboration with an Australian company;

(b) if so, the site selected for the establishment of that complex; and

(c) the steps taken in that regard ?

The Minister of State in the Prime Minister's Office and Minister of State in the Department of Atomic Energy and Department of Space and Minister of State in the Ministry of Science and Technology (Shri Bhuvnesh Chaturvedi) : (a) No, Sir.

(b) and (d) Do not arise.

[Translation]

BENCH OF HIGH COURT IN BHOPAL

2021. Shri Sushil Chandra Varma : Will the Prime Minister be pleased to state :

(a) the name of the places where additional benches of High Courts are functioning at present;

(b) whether the State Government of Madhya Pradesh has submitted any proposal to the Union Government for setting up of a bench of Madhya Pradesh High Court in Bhopal;

(c) if so, the details thereof; and

(d) the time by which the bench is likely to be set up in Bhopal ?

The Minister of State in the Ministry of Law, Justice and Company Affairs (Shri H. R. Bhardwaj) : (a) A Statement showing the names of High Courts and the places of its Benches is attached.

(b) No specific proposal for the setting up of a Bench of the Madhya Pradesh High Court in consultation with the Chief Justice of the High Court, in terms of Section 51(2) of the States Reorganisation Act, 1956 has been received from the Government of Madhya Pradesh.

(c) and (d) Do not arise.